

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. Appeal (AT) No.184 of 2019

IN THE MATTER OF:

M.Appayya & Ors.

...Appellants

Versus

M.Chadra Sekhar Rao & Ors.

...Respondent

Present:

For Appellant:Mr. Anshuman Sharma, Advocates.

For Respondent: Mr. S.Chidambaran PCS and Mr. P. Nagesh, Advocate

O R D E R

05.03.2020 Learned counsel for the Respondents are seeking time to file reply in I.A No. 606 of 2019, allowed to file reply by 07th March, 2020 and serve the copy to the other side well before the next date of hearing.

Heard learned Counsel for the Appellant on IA No. 1012 of 2020. Learned counsel for the Appellant submits that Respondent No.10 is a Company be transposition as Appellant No.5. This is only a procedural formality. It does not affect the merits of the case.

Learned counsel for the Respondents have no objection.

Application allowed.

Learned counsel for the Appellant is directed to make necessary correction in the cause title of the memo of Appeal.

Let the matter be fixed on **12th March, 2020** on the top of the list.

[Justice Mr. Jarat Kumar Jain]
Member (Judicial)

[Mr. Balvinder Singh]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)

RK/ Kam/